
(2021) 06 UK CK 0142
In the Uttarakhand High Court
Case No : Writ Petition (M/S) No. 540 Of 2018

Anil Jetli

APPELLANT

Vs

Superintending Engineer Civil Circle, P.W.D. Haridwar &
Others

RESPONDENT

Date of Decision : 29-06-2021

Acts Referred:

Citation : (2021) 06 UK CK 0142

Hon'ble Judges : Manoj Kumar Tiwari, J

Bench : Single Bench

Advocate : Devesh Ghildiyal

Final Decision : Disposed Of

Judgement

Manoj Kumar Tiwari, J

1. By means of this writ petition, petitioner has challenged the e-tender notice dated 17.12.2018 issued by the Executive Engineer, Civil Circle, Public

Works Department, Haridwar.

2. By the said advertisement, tenders were invited for completing the remaining work of State Plan for the year 2011-12 in Village Manakpur of

legislative constituency Iqbalpur.

3. In the writ petition, it is the contention of the petitioner that contract for the said work was earlier awarded to the petitioner and since petitioner

could not complete the work within stipulated time, owing to certain valid reasons, therefore, fresh e-tender was invited for the remaining work, which

petitioner could not complete.

4. Be that as it may, the fact of the matter is that the impugned tender notice was issued on 17.02.2018 and now we are in the month of June, 2021,

therefore, more than three years have already elapsed. Thus, pendency of the writ petition will not be in the interest of petitioner nor in public interest.

5. Having regard to the facts and circumstances of the case, the writ petition is disposed of with liberty to the petitioner to approach concerned

Executive Engineer by making a representation. If petitionerâ??s makes such representation within four weeks from today, the concerned Executive

Engineer shall consider the representation of the petitioner and take appropriate decision, in accordance with law, within two months thereafter.